

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10039/2014

(Arising out of impugned final judgment and order dated 22/02/2013 in LPA No. 1077/2010,22/02/2013 in CWP No. 19992/2009 passed by the High Court Of Punjab & Haryana At Chandigarh)

RAJINDER KUMAR

Petitioner(s)

VERSUS

STATE OF HARYANA & ANR

Respondent(s)

(with interim relief and office report)

Date : 15/09/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Manjit Singh, Sr. Adv.
MS. Vivekta Singh, Adv.
Mr. Satyendra Kumar, Adv.For Respondent(s) Mr. Sanjay Kumar Visen, Adv.
Mr. Rajesh Kumar Singh, Adv.UPON hearing the counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

(Shashi Sareen)
AR-cum-PS(Veena Khera)
Court MasterBook cited:

2009 (14) SCC 506